

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 02
IA No. 475/JPR/2023
CP No. (IB)- 77/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Fashion Suitings Pvt. Ltd. Financial Creditor/Applicant

Versus

Nirmal Cars Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Mohammad Bilal, Proxy Counsel

ORDER

IA No. 475/JPR/2023:

Heard Mr. Mohammad Bilal, Proxy Counsel appearing on behalf of Mr. Prateek Kedawat, Adv. for the RP. An application under Section 60(5) of IBC read with Section 18,20,25 of IBC has been filed by the RP for seeking directions to be issued to the Respondents for removal of lien marked on the bank accounts of the Corporate Debtor. Issue notice to the Respondent Nos. 1-3. Learned counsel for the Applicant shall collect the notices from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondents at their addresses by speed post and file affidavit of service along with copy of postal slips and tracking reports within one week. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. Learned

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Counsel for the Applicant be furnished the copy of the application to the Respondents. Learned Counsel for the Applicant is directed to explain how Respondent Nos. 4 & 5 are impleaded as Respondents in this application. List the IA on 11.10.2023.

List the matter on 11.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 13, 2023